

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 63/MP/2020**

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO.

Petitioner : Bharat Aluminum Company Limited

Respondents : TANGEDCO and 2 others

Date of Hearing : **18.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anirban Bhattacharya, Advocate, BALCO  
Shri Mridul Chakraborty, Advocate, BALCO  
Shri Harshit Singh, Advocate, BALCO  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Aakanksha Bhola, Advocate, TANGEDCO

**Record of Proceedings**

Since the order in the Petition (which was reserved on 20.4.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner sought time to place on record certain additional submissions, on affidavit, and prayed that the matter may be listed for re-hearing.
3. Accordingly, the Commission directed the Petitioner to file its additional submissions on affidavit, on or before **4.4.2024** after serving a copy on the Respondents, who may file their response, if any, by **12.4.2024**. The parties shall ensure that the submissions are filed within due dates.
4. The Petition shall be listed for hearing on **19.4.2024**

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

